

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO. 1415
TO BE ANSWERED ON 11th FEBRUARY, 2020**

FOOD SECURITY ACT

1415. SHRI NATARAJAN P.R.:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the details of implementation of Food Security Act by the States/UTs in the country;**
- (b) whether any grievances have been received from the associations and individuals about the implementation of Food Security Act in the recent past;**
- (c) if so, the details thereof; and**
- (d) the details of the remedial action taken/being taken as on date?**

**A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)**

(a): The National Food Security Act, 2013 (NFSA) is being implemented in all the States/Union Territories (UTs) covering about 80 crore persons for receiving highly subsidized foodgrains under the Targeted Public Distribution System.

(b) to (d): There have been complaints about irregularities in the functioning of the Targeted Public Distribution System including leakage/diversion of foodgrains, foodgrains not reaching the intended beneficiaries, issuance of ration cards to ineligible persons, etc. in some States/regions in the country. PDS is operated under the joint responsibility of the Central and the State/UT Governments wherein the operational responsibilities for implementation of PDS within the State/UT rest with the State/UT Governments concerned. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, these are sent to State/UT Governments concerned for inquiry and appropriate action.
